

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 8/82-ALC4/2009 MEETING DATE : 26.05.2009

The Meeting No8/82 in the year 2009-10 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 scheduled to be held on 26.05.2009 was actually held on **23.06.2009** under the Chairmanship of Jt. DGFT, Shri Anil Aggarwal in his chamber.

Following members were present:-

1. Shri Jasbir Singh, IA, Department of C&PC
2. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
3. Shri A.K. Sinha, Asstt. Director, Pharmexcil
4. Shri Rajinder Pal Singh, Dy. DGFT
5. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No.5/82 dated 05.05.2009, 6/82 dated 12.05.2009 and 7/82 dated 19.5.2009 were ratified by the Committee.

Case No.B-90	M/S DSM Anti Infectives India Ltd.
Norms Committee Meeting No.8/10	F.No.01/82/050/00527/AM07
Meeting Date: 26.05.2009	RA F.No.22/24/040/00117/AM07
Adv.Lic.No.2210005749 dated 10.07.2006	
Case has already been considered by NC in its 5/82 meeting held on 26.05.2009.	

Case No.B-91	M/S DSM Anti Infectives India Ltd.
Norms Committee Meeting No.8/10	F.No.01/82/050/01422/AM06
Meeting Date: 26.05.2009	RA F.No.22/24/040/00060/AM06
Adv.Lic.No.2210005286 dated 28.02.2006	
Case has already been considered by NC in its 5/82 meeting held on 26.05.2009.	

Case No.B-92	M/S DSM Anti Infectives India Ltd.
Norms Committee Meeting No.8/10	F.No.01/82/050/00407/AM07
Meeting Date: 26.05.2009	RA F.No.22/24/040/00078/AM07
Adv.Lic.No.2210005658 dated 16.06.2006	
Case has already been considered by NC in its 5/82 meeting held on 26.05.2009.	

Case No.B-93	M/S Life Line Drugs & Intermediates Pvt. Ltd.			
Norms Committee Meeting No.8/10	F.No.01/82/050/01087/AM05			
Meeting Date: 26.05.2009	RA F.No.03/24/040/01305/AM05			
Adv.Lic.No.0310289915 dated 06.09.2004				
Committee considered case as per agenda and in light of written comments dated 22.06.2009 forwarded by Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
9-Fluoro-11 Beta-17-Dihydroxy-16-Beta-Methyl-3, 20-Dioxopregna-1,4-diene-21-yl-Acetate	1 Kg.	1.	9-Fluoro-11-Beta-17 Alpha-21-Trihydroxy-16-Beta-Methyl Pregna-1,4-diene-3,20-Dione	1.00 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-94	M/S Aurobindo Pharma Ltd.
Norms Committee Meeting No.8/10	F.No.01/82/050/00137/AM00
Meeting Date: 26.05.2009	RA F.No.09/24/040/00526/AM08
Adv.Lic.No.0910033127 dated 28.02.2008	
Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.	

Case No.B-95	M/S Rossari Biotech
Norms Committee Meeting No.8/10	F.No.01/82/050/01139/AM09
Meeting Date: 26.05.2009	RA F.No.03/95/040/00599/AM09
Adv.Lic.No.0310489633 dated 08.10.2008	
Committee considered case as per agenda and observed that the norms has been fixed in the trade name of export product while the firm has sought amendment in the description of export product in the proprietary name. It was, therefore, decided to maintain the decision of NC taken in 31/82 meeting held on 26.10.2008.	

Case No.B-96	M/S Uma Organics Pvt. Ltd
Norms Committee Meeting No.8/10	F.No.01/83/050/01094/AM08
Meeting Date: 26.05.2009	RA F.No.09/24/040/00206/AM08
Adv.Lic.No.0910031379 dated 03.09.2007	

Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.

Case No.B-97	M/S Honest Bio-vet Pvt. Ltd.			
Norms Committee Meeting No.8/10	F.No.01/82/162/00715/AM09			
Meeting Date: 26.05.2009	RA F.No.08/24/040/00166/AM09			
Case under para 4.4.2 of HBP				
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/103/2009-PI-III dated 12.06.2009 and in consultation with technical authority present in meeting, decided to fix norms under para 4.4.2 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Menadione (Vitamin K)	1 Kg.	1.	2-Methyl Naphthalene	1.83 kg
		2.	Isopropyl Alcohol	2.50 kg
		3.	Sodium dichromate	3.38 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-98	M/S Hindustan Polyamides & Fibres Ltd
Norms Committee Meeting No.8/10	F.No.01/82/050/00241/AM09
Meeting Date: 26.05.2009	RA F.No.03/94/040/00937/AM08
Adv.Lic.No.0310454666 dated 19.12.2007	
Committee considered case as per agenda and in consultation with technical authority present in meeting decided to maintain the decision taken in 9/82 meeting held on 27.05.2008 as there is no justification for enhancement in the quantity of inputs.	

1	Case No.:52/42/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:8/82-ALC4/2008 26.05.2009	Status:Case Deferred
	HQ File :01/82/050/00388/AM08/	RLA File :07/24/040/00005/AM08/	Lic.No/Date:0710051374 23.04.2007	Defer Date:21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Chemical Division of C&PC.			

2	Case No.:18/22/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82-ALC4/2008	Status:Case Deferred
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		26.05.2009	
HQ File :01/82/050/00881/AM09/	RLA File :08/24/040/00076/AM09/	Lic.No/Date:0810073944 13.08.2008	Defer Date:21.07.2009
Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

3	Case No.:20/22/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82-ALC4/2008 26.05.2009	Status:Case Deferred
	HQ File :01/82/050/00883/AM09/	RLA File :08/24/040/00070/AM09/	Lic.No/Date:0810073981 14.08.2008	Defer Date:21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

4	Case No.:17/49/82-ALC4/2008	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:8/82-ALC4/2009 26.05.2009	Status:Case Approved																					
	HQ File :01/82/050/01659/AM09/	RLA File :09/24/040/00413/AM09/	Lic.No/Date:0910037104 17.02.2009																						
	Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/95/2008-PI-III dated 30.08.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="5">Valacyclovir Hcl</td><td rowspan="5">1kg.</td><td>1.</td><td>Carbobenzoyloxy-L-Valine (CBZ-L-Valine)</td><td>1.60 kg</td></tr> <tr> <td>2.</td><td>Dicyclohexyl Carbodimide (DCC)</td><td>1.47 kg</td></tr> <tr> <td>3.</td><td>4-Dimethylamino Pyridine (DMAP)</td><td>0.028 kg</td></tr> <tr> <td>4.</td><td>Isopropyl Alcohol</td><td>7.09 kg</td></tr> <tr> <td>5.</td><td>Dimethyl Formamide</td><td>2.67 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Valacyclovir Hcl	1kg.	1.	Carbobenzoyloxy-L-Valine (CBZ-L-Valine)	1.60 kg	2.	Dicyclohexyl Carbodimide (DCC)	1.47 kg	3.	4-Dimethylamino Pyridine (DMAP)	0.028 kg	4.	Isopropyl Alcohol	7.09 kg	5.	Dimethyl Formamide
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed																					
Valacyclovir Hcl	1kg.	1.	Carbobenzoyloxy-L-Valine (CBZ-L-Valine)	1.60 kg																					
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		3.	4-Dimethylamino Pyridine (DMAP)	0.028 kg																					
		4.	Isopropyl Alcohol	7.09 kg																					
		5.	Dimethyl Formamide	2.67 kg																					

5	Case No.:1/8/82-ALC4/2009	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:8/82-ALC4/2009 26.05.2009	Status:Case Deferred
	HQ File :01/82/050/00096/AM10/	RLA File :03/94/040/00014/AM10/	Lic.No/Date:0310519336 12.05.2009	Defer Date:04.08.2009
	Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting decided to call for (i) details of manufacturing process, (ii) chemical equation, (iii) molecular formula, (iv) molecular weight from firm. Accordingly, the case was deferred for 04.08.2009.			

6	Case No.:2/8/82-ALC4/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:8/82-ALC4/2009 26.05.2009	Status:Case Deferred
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	HQ File :01/82/050/00097/AM10/	RLA File :03/94/040/00976/AM09/	Lic.No/Date:0310519346 12.05.2009	Defer Date:21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of C&PC.			

7	Case No.:3/8/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:8/82-ALC4/2009 26.05.2009	Status:Case Approved
	HQ File :01/82/050/00098/AM10/	RLA File :03/95/040/00080/AM10/	Lic.No/Date:0310519432 12.05.2009	
	Decision : Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

8	Case No.:4/8/82-ALC4/2009	Party Name:SADHANA NITRO CHEM LIMITED	Meet No/Date:8/82-ALC4/2009 26.05.2009	Status:Case Deferred
	HQ File :01/82/050/00099/AM10/	RLA File :03/95/040/00078/AM10/	Lic.No/Date:0310519416 12.05.2009	Defer Date:21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of C&PC.			

9	Case No.:10/8/82-ALC4/2009	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:8/82-ALC4/2009 26.05.2009	Status:Case Deferred
	HQ File :01/82/050/00105/AM10/	RLA File :03/94/040/00029/AM10/	Lic.No/Date:0310519664 13.05.2009	Defer Date:21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

10	Case No.:5/8/82-ALC4/2009	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:8/82-ALC4/2009 26.05.2009	Status:Case Deferred
	HQ File :01/82/050/00100/AM10/	RLA File :09/24/040/00046/AM10/	Lic.No/Date:0910037897 13.05.2009	Defer Date:21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of C&PC.			

11	Case No.:6/8/82-ALC4/2009	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:8/82-ALC4/2009 26.05.2009	Status:Case Deferred
	HQ File :01/82/050/00101/AM10/	RLA File :07/24/040/00046/AM10/	Lic.No/Date:0710064717 13.05.2009	Defer Date:04.08.2009
	Decision :Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 04.08.2009.			

			Meet No/Date:8/82-ALC4/2009	
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12	Case No.:7/8/82-ALC4/2009	Party Name:SHILPA MEDICARE LTD.,	26.05.2009	Status:Case
	HQ File :01/82/050/00102/AM10/	RLA File :07/24/040/00053/AM10/	Lic.No/Date:0710064718 13.05.2009	Deferred Defer Date:04.08.2009
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 04.08.2009.			

13	Case No.:8/8/82-ALC4/2009	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:8/82-ALC4/2009 26.05.2009	Status:Case Deferred
	HQ File :01/82/050/00103/AM10/	RLA File :07/24/040/00042/AM10/	Lic.No/Date:0710064719 13.05.2009	Defer Date:04.08.2009
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 04.08.2009.			

14	Case No.:9/8/82-ALC4/2009	Party Name:ANUH PHARMA LTD.	Meet No/Date:8/82-ALC4/2009 26.05.2009	Status:Case Deferred
	HQ File :01/82/050/00104/AM10/	RLA File :03/94/040/01058/AM09/	Lic.No/Date:0310519657 13.05.2009	Defer Date:21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

15	Case No.:11/8/82-ALC4/2009	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:8/82-ALC4/2009 26.05.2009	Status:Case Deferred
	HQ File :01/82/050/00106/AM10/	RLA File :04/24/040/00021/AM10/	Lic.No/Date:0410104603 15.05.2009	Defer Date:21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

16	Case No.:12/8/82-ALC4/2009	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:8/82-ALC4/2009 26.05.2009	Status:Case Deferred
	HQ File :01/82/050/00107/AM10/	RLA File :03/94/040/00078/AM10/	Lic.No/Date:0310520090 15.05.2009	Defer Date:21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

17	Case No.:13/8/82-ALC4/2009	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2009 26.05.2009	Status:Case Deferred
	HQ File :01/82/050/00108/AM10/	RLA File :03/94/040/00099/AM10/	Lic.No/Date:0310520091 15.05.2009	Defer Date:21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

18	Case No.:14/8/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:8/82-ALC4/2009 26.05.2009	Status:Case Approved
	HQ File :01/82/050/00109/AM10/	RLA File :03/95/040/00092/AM10/	Lic.No/Date:0310520195 18.05.2009	
	Decision : Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

19	Case No.:15/8/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:8/82-ALC4/2009 26.05.2009	Status:Case Deferred
	HQ File :01/82/050/00110/AM10/	RLA File :03/94/040/00060/AM10/	Lic.No/Date:0310520197 18.05.2009	Defer Date:21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of C&PC.			

20	Case No.:16/8/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:8/82-ALC4/2009 26.05.2009	Status:Case Approved
	HQ File :01/82/050/00111/AM10/	RLA File :03/95/040/00089/AM10/	Lic.No/Date:0310520200 18.05.2009	
	Decision : Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

21	Case No.:17/8/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:8/82-ALC4/2009 26.05.2009	Status:Case Deferred
	HQ File :01/82/050/00112/AM10/	RLA File :03/94/040/00061/AM10/	Lic.No/Date:0310520201 18.05.2009	Defer Date:21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of C&PC.			

22	Case No.:18/8/82-ALC4/2009	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:8/82-ALC4/2009 26.05.2009	Status:Case Deferred
	HQ File :01/82/050/00113/AM10/	RLA File :04/24/040/00035/AM10/	Lic.No/Date:0410104715 19.05.2009	Defer Date:21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			
